

LOK SABHA DEBATES

LOK SABHA

Thursday, March 20, 1975/Phalguna 29,
1896 (Saka)

The Lok Sabha met at Eleven of the Clock
[MR. SPEAKER in the chair]

[Mr. Speaker in the chair]

**Welcome to the North Korean Parli-
mentary Delegation**

MR. SPEAKER : Hon'ble Members,—
At the outset, I have to make an an-
nouncement.

On my own behalf and on behalf of
the Hon'ble Members of the House, I
have great pleasure in welcoming His Ex-
cellency Mr. Hang Jang Yop, Chairman
of the Supreme People's Assembly of the
Democratic People's Republic of Korea
and the Hon'ble Members of the Parli-
amentary Delegation from the Democratic
People's Republic of Korea who are on a
visit to India as our honoured guests. The
other members of the delegation are :

- 1 Mr. Ryu Ho Jun
- 2 Mr. Son Ryong Sun
- 3 Mr. Chon Jae Hong
- 4 Mr. IA Jong Su

The delegation arrived this morning and
will be in India till 25th March. They
are now seated in the Special Box. We
wish them a happy and fruitful stay in
our country. Through them we convey
our greetings and best wishes to the Par-
liament, Government and the people of
the Democratic People's Republic of
Korea.

ORAL ANSWERS TO QUESTIONS

Memorandum Submitted by Ex-Servicemen of Punjab, Himachal Pradesh and Haryana to the Former President

*424. PROF. NARAIN CHAND PARASHAH Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that a deputation of distinguished Ex-servicemen from the States of Punjab, Himachal Pradesh and Haryana called on the then President of India, Shri V. V. Giri in 1974 and submitted a Memorandum against new recruitment Policy of the Government;

(b) if so, the main contents of the memorandum submitted by the deputation and the decision taken by the Government on this memorandum; and

(c) the names of those Ex-servicemen who constituted the deputation?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir

(b) and (c) A statement is laid on the Table of the House.

Statement

1. The main points raised in the memorandum were as follows :—

(i) recruitment to the Armed Forces from the various States should not be made on the basis of recruitable male population, but only on merit;

(ii) the nature and the location of the border States is such that persons belonging to those States are better fitted to serve in the Defence Forces and they should be allotted a higher percentage of the total recruitment to the Armed Forces, than persons from the other States.